

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 20th day of January, 2004.

Original Application No. 23 of 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.
Hon'ble Mr. D.R. Tiwari, Member- A.

Jagnnath S/o Sri Ram Dular
R/o Block No. 21 out house
B.N.B, North Colony, Kanpur.

.....Applicant

Counsel for the applicant :- Sri B.N. Singh

V E R S U S

1. Union of India through General Manager,
North Central Railway, Allahabad.
2. Divisional Railway Manager,
North Central Railway, Allahabad.
3. Divisional Engineer III,
North Central Railway, Allahabad.
4. Asst. Engineer Works I,
North Central Railway, Kanpur.

.....Respondents

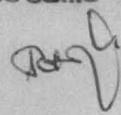
Counsel for the respondents :- Sri A.K. Gaur

O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

The applicant has prayed for the following reliefs :-

- i. To issue order or direction in the nature of mandamus to the respondents to pay the pay scale of Valveman grade Rs. 260-400(950-1500) from the date of his initial working as Valveman and till date in future as and where the salary falls due.
- ii. To issue order or direction in the nature of mandamus to directing the respondents to regularise the service of the applicant as Valveman and declare the applicant as artisan staff from the date when he became valveman and give all consequential benefits.



iii. To issue order or direction in the nature of mandamus to the respondents to pay arrears of salary and allowances from the date he became Valveman.

iv. To pass such other and further order which this Tribunal may deem fit and proper in the circumstances of the case.

v. To award the cost of the petition to the petitioner.

2. It appears that the applicant preferred a representation being annexure 5 for redressal of his grievance. The relief claimed by the applicant is based on certain judgments of the Tribunal including one in O.A No. 1112/1990 (Annexure-3) decided on 03.04.2000. We are of the view that ends of justice would be best attained if the O.A is disposed of at the admission stage itself with a direction to the D.R.M., North Central Railway, Allahabad (respondent No. 2) to consider and dispose of the applicant's representation in accordance with law by passing a reasoned and speaking order within a period of three months from the date of receipt a copy of this order. No costs.

Deen
Member- A.

Deen
Vice-Chairman.

/Anand/